

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).15433/2006
(From the judgement and order dated 01/06/2006 in CM No. 662/2006
& CM No. 663/2006 of The HIGH COURT OF DELHI AT N. DELHI)

DELHI TRANSPORT CORPORATION

Petitioner(s)

VERSUS

SANTOSH BHUSHAN & ORS

Respondent(s)

(With prayer for interim relief and office report)
(FOR FINAL DISPOSAL)
WITH SLP(C) NO. 15530 of 2006
(With prayer for interim relief and office report)
(FOR FINAL DISPOSAL)

Date: 26/11/2010 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.K. JAIN
HON'BLE MR. JUSTICE H.L. DATTU

For Petitioner(s) Mr. S.A. Saud, Adv.
Mr. Shakil Ahmed Syed, Adv.
Mr. M.M. Abasi, Adv.

For Respondent(s) Mr. Vidaya K Sagar, Adv.
Mrs. Sudha Gupta, Adv.
Mr. S.K. Sabharwal ,Adv
Ms. Manjeet Chawla, Adv.

UPON hearing counsel the Court made the following
O R D E R

We do not find any merit in the special leave
petition. The special leave petition is dismissed.
Full payment in terms of the impugned judgment shall be
made to the claimants as expeditiously as possible and
in any case, not later than three months from today.

[Charanjeet Kaur]
Court Master

[Kusum Gulati]
Court Master